

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1394/2003

New Delhi, this the 29th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Balraj  
S/o Sh. Dharam Singh  
R/o Village & Post Office  
Shidipur Laou, Distt. Jhajjar (Haryana).  
...Applicant  
(By Advocate Sh. S.K.Gupta)

V E R S U S

Govt. of NCT of Delhi through

1. Chief Secretary  
Delhi Secretariat  
I.G.Stadium, I.P.Estate  
New Delhi - 110 002.
2. Principal Secretary (Home)  
Govt. of NCT of Delhi  
Delhi Secretariat  
I.G.Stadium, I.P.Estate  
New Delhi - 110 002.
3. Chief Fire Officer  
Delhi Fire Service  
Fire Headquarters  
Connaught Circus,  
New Delhi - 110 001.
4. Chairman  
Delhi Subordinate Services Selection Board  
Karkardooma Institutional Area  
Behind Karkardooma Courts, Delhi - 110 092.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Applicant being aggrieved with the selection proceedings, approached this Court earlier in OA 173/2002, wherein on 28-11-2002, directions have been issued to the respondents to pass a detailed and speaking order and to take conscious decision whether they would like to extend the life of panel and would like to fill up the posts that had fallen vacant from the earlier examination. Respondents passed an order

(2)

dated 14-2-2003 wherein it is informed that against requirement of 315 Fire Operators, DSSSB has provided list of only 182 candidates. However, the respondents have no objection to appoint suitable Fire Operators from the panel if any existing as on date. The legal notice served upon the respondents seeking communication of the panel forthwith to the office of the Chief Fire Officer as the applicant's name stood in the earlier panel, is yet to be disposed of.

2. In the circumstances, ends of justice would be duly met if the present OA is disposed of at this stage with directions to the respondents to treat the present OA as representation and respondent No.3 & 4 to consider the grievance of the applicant by passing a detailed and speaking order within one month from the date of receipt of a copy of this order. Ordered accordingly.

3. Let a copy of this order be sent to the respondents by passing separate orders by respondents No.3 & 4.

4. OA is disposed of as above

S. Raju  
(SHANKER RAJU)  
MEMBER (J)

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